

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AMW MOTORS LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	AMW Motors Limited
2.	Date of Incorporation of Corporate Debtor	19 th September, 2011
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Ahmedabad
4.	Corporate identity number/Limited liability identity number of Corporate Debtor	U35204GJ2011PLC067190
5.	Address of the Registered Office and Principal Office (If any) of the Corporate Debtor	Bhachau Road, Near Village Kannaiyabe, Bhuj Kachchh, Gujarat 370020.
6.	Date of closure of Insolvency Resolution Process	22 nd September 2021
7.	Liquidation commencement date of Corporate Debtor	28 th July, 2023 (Order received on 1 st August 2023)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Avil Menezes Reg No.: IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com
10.	Address and E-mail to be used for correspondence with the liquidator	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.amwmotors@gmail.com
11.	Last date for submission of claims	31 st August 2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the AMW Motors Limited on 28th July, 2023 (Order received on 1st August, 2023).

The stakeholders of AMW Motors Limited are hereby called upon to submit their claims with proof on or before 1st September, 2023 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and

Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: 03-08-2023
Place: Mumbai

Avil Menezes
Liquidator of AMW Motors Limited
Reg No.: IBBI/PA-001/IP-P00017/2016-2017/10041
Authorization for Assignment valid till 08th December 2023